THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): I shall now put the Statutory Resolution to vote. The question is:

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"That this House approves the Proclamation issued by the President on the 17th March, 1982, under article 356 of the Constitution, in relation to the State of Kerala."

The motion was adopted.

VICE-CHAIRMAN (DR. (SHRIMATI) NIJMA HEPTULLA): We will now go to the next item on the agenda.

SHRI SHIVA CHANDRA JHA: On a point of order. I am insisting 'Ayes' have it on my Motion. Either by voice vote or by standing...

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): We have finished Kerala. We are going now to Assam, Mr. Dinesh Goswami.

श्री शिव चन्द्र झाः जो सदन की परम्परा है.... (व्यवधान) यह चलाइयेगा.. (व्यव-धान)

SHRI DINESH GOSWAMI (Assam): Madam, Vice-Chairman, on a point of order. If Mr. Jha insists that there should be voting, we will have to go for voting. I am submitting to you, Madam. But 1 will request Mr. Jha, let him not insist when the entire Opposition is not insisting.

SHRI SHIVA CHANDRA JHA: Whether by standing or by voice vote. (Interruptions).

VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): We put it to vote.

SHRI SHIVA CHANDRA JHA: There must be voting here. ^Teff नहीं, ऐसे नहीं होता है। वह एक परम्परा चलाइयेगा . . . (च्यवधान) हम लोग यहां ·.... (ब्बवधान

I am not withdrawing my Motion. I stand

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): We put it to vote.

SHRI SHIVA CHANDRA JHA: I wanted a division

हम लोगों में यहीं, दो-दो तीन-तीन भ्राद-मियों ने लिख कर दिया है। 3 ग्रादमियों के कहने पर भी बोटिंग हुई है। यह परंपरा रही है। पांच-दस मिनट में कुछ बिगडने का नहीं है।

उपसभाध्यक (डा॰ (ओमती) नाजमा हेपतल्ला) : में समझ गई। ब्राप बैठेंगे।

श्री शिव चन्द्र झाः ग्राप डिविजन कराइये।

उपसमाध्यक्ष (डा श्रोमती) नाजमा हेपतल्ला): झा साहब, ग्राप के मोशन पर वोटिंग हुई, ग्रापका मोशन गिर गया, वह निगेटिव हो गया। श्रापने उसी समय श्रगर डिविजन मांगा होता तो डिविजन होता। ग्राप ने डिविजन मांगा नहीं।

श्री शिव चन्द्र झा : नहीं, शुरू से हमारी मांग रही डिविजन की।

VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA): Now the decision is taken. We now go to Assam. Mr. Dinesh Goswami.

- (I) MOTION SEEKING REVOCA TION OF THE PROCLAMATION ISSUED RV THE PRESIDENT ON THE 19TH MARCH, 1982 IN RE LATION TO THE STATE OF ASSAM.
- **(II) STATUTORY** RESOUTION SEEKING APPROVAL OF THE PROCLAMATION ISSUED BY THE PRESIDENT ON THE 19TH **MARCH, 1982 IN RELATION TO** THE STATE OF ASSAM.

SHRI DINESH GOSWAMI (Assam): Madam, Vice-Chai man, I move the following Motion:

"That this Ho ise recommends to the President that the Proclamation issued by the President on the 19th March, 1982, under article 356 of the Constitution, in relation to the State of Assam be revoked."

Madam, we just now discussed Kerala. But I think the situation in Kerala and the situation in Assam are entirely different....(Interruptions).. May I have the patience of the hon. Members, please? The situation in Kerala and the situation in Assam are absolutely different.

In Kerala there were 70 members on each side and he Speaker had to save the Government. One member defected-or "chan ted his side" as the Members may put it—and ultimately the Governor, under article 174, dissolved the Assembly. But the facts relating to Assam are that after the Anwara Taimur Ministry resigned-I am speaking abou the strength from Assembly Secretariat's record-the ruling party-Congress (I) had 43 Members, Janata had 27 Members, the Lef had 24 Members, Congress (S) had three Members and Lok Dal had one Member. So, the strength of the rerognisd parties was that the Congress (I) had 43 Members...(Interruptions)...Madam, may I expect some order in the House?

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): Yes. Please listen to him.

SHRI DINESH GOSWAMI: What I was pointing out was that the strength of the party according to the Assembly's own Secretariat was, the Congress (I) had 43, Janata 27, the Left 24, Congress (S) three and Lok Dal, one. And the total strength of the recognised national parties was 55 Members—Opposit on parties—and 43 of Congress (I). And four Members of Assam Janata, three Independents and two Others (ave in writing to the Governor of Assam that they support an alliance composed of the

Opposition parties. Thus the total strength of the Opposition was 64 as against 43 of the Congress (I). And on November 16, 1981, the Opposition staked their claim with 64 Members giving it in writing to the Governor of Assam. The Governor accepted that so far as 52 Members of the national parties were concerned there was nothing to question their allegiance to the alliance but he expressed his doubt regarding the other regional parties and also the Independents and asked the Members of the regional parties and Independents to submit to him, in writing, as to whether they were in favour of the alliance. These Members submitted to him, in writing, that they were supporting the alliance. So, even if we take into account the strength of the national parties, the Opposition national parties were 55 in number as against the strength of 43 of Congress (I), plus he had, in writing, the signed support of nine other Members in support of the alliance and thus all the time 64 Members supported the alliance as against only 43 of the ruling party.

On January 10, 1982, there was a change in leadership of the Congress (I) when Mrs. Anwara Taimur stepped down and Mr. Keshay Gagoi was elected the leader. I have got nothing to choose between Mrs. Anwara Taimur and Mr. Keshav Gagoi. It is an internal party matter. But the fact remains that on that day when Mrs. Taimur stepped down four Members resigned from the Congress (I) and supported the Alliance, taking the total strength of the Alliance to 68 in a House of 119. It is rather surprising that when the total strength was 68 as against 119, the Governor of Assam who repeatedly assured the Legislators as well as the people of Assam that at no point of time will he permit a minority Government to be saddled in power, suddenly called upon Mr. Keshav Chandra Gagoi to take up the Chief Ministership of the State at about 830 in the night. On that day I was there and I received an invitation, a peculiar invitation,

down. The subsequent facts have proved that when the Assembly was called again the ruling party had only 43 Members—there were 43 seats allotted to it, the ruling party, the Congress (I). May I know an answer from the Home Minister, that when in violation of all constitutional provisions the Governor installed a minority Government and when the minority Government runs the administrations for some time, is it not an unconstitutional Government? And who is going to answer for the acts of the unconstitutional Government? Am I to conclude that the federalism in this country has come to such a stage that you will permit federalism only if the party who can get into the seat of power in the State is the Congress (I) and no other party? The Governor did permit a party of 43 Members to form a Government on the ground that they could test their strength in the Assembly. May I know why did the Governor not permit 64 Members who came forward and staked their claim to form a Government and test their strength in the Assembly? Now the Governor in his report states that during the last four years a large number of MLAs have changed party affiliations. May I know who these MLAs are who have changed affiliations? When in 1978 the election took place, the Congress (I) had only seven Members and their strength increased from 7 to 43. The Members of Congress (I) were the Members who changed their sides. The 64 Members did not change their sides. But the Governor, in spite of the fact that by defection the party position vias to 43, allowed Congress

If there would have a of horse trading, the would have taken so 63 to your side and number, and the Gov have asked for the of the Assembly. But advised for the dissolution sembly-the Governor a dissolution of the Assem cause there is likelihoo trading but because he there is no liklihood of h These 63 Members did their side. They stood spite of all efforts to wo submission therefore, wi Assam, instead of really these legislators who st in spite of all types of instead of providing the tunity to form the Gov Government made a democratic procedure. Government would have ing Government or not been decided in the Lgis you provide 43 Members tunity to form the Govern not know under what norms you do not perm bers to test their stren Assembly. You have dis Assembly. I have opposed lutioin I moved my motic well say, " After the A been dissolved, what can disapprove your action, motion is a motion of dis

In Assam the Central have thrown all the demo overboard. The result has

Assam has only I wo representatives in the Lok Sabha. We had six Members in Rajya Sat ha. The process of ©lection had star ed. The nominations were filed. And you have denied the opportunity t,i Membors coming Rajya Sabha. And Assam will be a State whose 12 Members out of 14 will be unrepresented in the Lok Sabha and 2 out or 6 will be unrepresented in this Hojse.

The legislative procedure is that all the laws pass d regarding Assam do not come to t as House. The President passes thoie laws. I think, so far as Assam is concerned, we do not have a democrat) Government. It is being run by the executive Government, unparalleled, in the history of the democratic c mntries unheard of in the democratic countries and never comprehended by the framers of the Constitution. Hsu is a State which have no represe itatives in either of th Houses, and '10 Taws passed regarding Assam will have an opportunity of being cmunised.

The Government have taken a grave risk, and the risk is that the President's rule under the Constitution cannot be extended beyond one year. If the Assembly would not have been dissolved and supposing the Assembly bad run its owi course, there would been time up t 1984 to solve the Assam tangle, g> for a solution, have an election. Nov Mr. Home Minister you cannot ext> na the President's rule beyond th* 19*h of March, 1983. You are going to sit in the talks on the 8th of the next month, 7th of April. From th- core of my heart I wish the talks to succeed. But the time is very sin rt. Supposing that the talks do not succeed, supposing the preparation of electoral rolls are not complete or the entire process is not completed by t'e 19th of March, 1983, what will happen? You shall have to clamp emergency in Assam in order to get out of constitutional impasse. You ha' e taken such a risk that *n 1983 Assam shall either have to go for an t lection or shall have

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emergency imposed. I think this is something about which I do not know why the Ministry, why the Government has suddenly taken this decision. When there was the entire proppoet of the Opposition coming into power, you ought to have tested. You would have given expression of your bona fides.

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The situation was not like that in Kerala where the hon. Members were changing sides here and there. In Assam 63 Members, all the time from October, were staking their claim before the Governor. At no point of time between October and March did they change the side. These 63 Members did not consist of defectors. In fact you permitted a Government by persons who defected, but you did not permit a Government by Members who did not defect. I submit this has completely undermined the people's confidence in the democratic norms. Therefore, I have moved this motion

I know the motion is nothing except expressing my strongest disapproval. Therefore, I have taken this opportunity of expressing my strongest disapproval of your action because I feel that if democracy is to survive in this country, some basic norms shall have to be followed whether you are in power or somebody else is in power. If the norms are not followed, then, democracy survives only in formality, not in substance.

I would only submit, in this context, the present that in circumstances, when the talks will be resumed on the 7th, appeal to the Government and to the movement leaders that in order to avoid a direct confrontation that I see in 1983 if the elections are called for or if there is the alternative possibility of imposition of emergency, something which under the constitutional provisions will be a constitutional monstrosity, I do appeal to both the sides, the Government to be flexible in their approach, and the students to respond with a certain amount of flexibility if

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flexibility is shown on the side of the Government—I do not want to go into the details as these will be the subject matter of the negotiations—so that both the sides may show some amount of flexibility, flexibility first by the Government and response by the students, so that a solution may be found, sp that we might not face the possibility of a total confrontra-tion between the Government and the people in 1983.

With these words, Madam, I strongly oppose this Proclamation issued by the President, because I feel it is against all democratic norms.

Madam, I move my Motion.

THE MINISTER OF **HOME** AFFAIRS (GIANI ZAIL SINGH): Madam Vice-Chairman, I beg to move—

"That this House approves the Proclamation issued by the President on the 19th March, 1982, under Article 356 of the Constitution, in relation to the State of Assam."

मैंडम, मैं यह चाहता हूं कि आखिरी जो रिप्लाई होगा उसीं में मैं कुछ द; शब्द कहंगा। इस से पहले में म्बर साहबांन भ्रपनी राय एकाभ्रेंस कर लें।

The questions were pre/posed.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): The Motion and the Statutory Resolution are now open for discussion. Mr. V. B. Raju to speak. Mr. Raju, the time is very limited, only six minutes are there for

SHRI V. B. RAJU (Andhra Pradesh): Vice-Chairman, such important matter as this being treated so lightly itself reveals where we are, where we are moving to. Madam, what has happened in Assam really forms one of the darkest chapters of Indian political history when the historians in future write. In this country we claim that we have a

democratic polity. Is it only on the surface? Is it merely a formal democracy, a technical majority or minority? Is there any substance in it? What will the posterity learn or pick up the threads from? Where do we live and what do we leave? I would request the Home Minister to recall •Whose days when the Janata Party Government was in power, and the Congress Party—the united party was sitting on this side. What did we say when Mr. Charan Singh dismissed nine Governments and dissolved Assemblies even without the Governor's report? And Mr. Charan Singh did not realise that the succeeding Government would copy him. Mr. Zail Singh, for whom I have great regard— he has been my best friend in the political arena,—would, I hope, look beyond his nose, beyond the period-of— this present Government To be a politician is very easy today. In this country we have many politicians. There is no political activity, there is only political manipulation. But a statesman looks to the next generation while a politician looks to the next election. I hope Mr. Zail Singh and his leader would rise to the level of statesmen. What has been done in Assam? Twice a minority Government has been installed on the people of Assam. It is an insult to the people of Assam. Even the earlier Government of Mrs. Taimur was a minority Government, as Mr. Goswami put it— from 7 to 43 all of a sudden an evolution took place. And that has been achieved, that has been the achievement of the present ruling party during its regime. By encouraging defections you want to run a party-based democracy in this country. The trouble this country is facing today is because of political immorality and political education. You sow the wind and reap the whirlwind. What is happening in Andhra Pradesh? The tide has begun to turn. It is the experience of all political parties in this country. What the people of this country need is not some party assuming power and ruling; but the people need strength to prevent the

misuse of power. Alter 34 years we have come to the point where we started as when tie British were here. People are losing faith, in the democratic norms or the democratic philosophy of life. Are we going to drive the people of his great nation to such pitiable situations? I have got before me a newspaper report saying that before the Gogoi Government resigned, the present Governor had given an appointment after which he went off. And lis plane had to land at Tezpur lecause of bad weather.

The members of the alliance were actually in the Raj Bhavan. They did not know where the Governor was. He had given them an appointment in the Guest H >use. The Governor was proelaimin, , he was talking from the housetops that he will not instal a minority Government. Yet for 65 days such a Government was there without facing the legislature. When the legislature was called, the no-confidence motion was there. And the Government die; not face the no-confidence motion. Here I blame the Janata Government. I blame Shri Morarji Desai for not having faced the voting on the no-confidence motion. He should have replied to the debate. He should have avowed the country and its citizens to i now what is what. The citizens are nore interested in polity. It was a 'ery bad perform-Jance on the part of Shri Morarji Desai. Now, the sa me thing happened in Assam today. They could have faced the no-coi fidence motion so that the people could have known who is who and where we are.

What is happening, Mr. Home Minister, to this country? We are destroying all institutions. As you know, democracy survives or democracy is preserved by adherence certain traditions. to conventions and norms. What are the traditions, conventions and norms that we are building up? We are simply be asting and gloating that we are the largest democracy. What is it that we have done to build

values? All these democratic democratic norms and values must be institutionalised.

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Where is the institution of Gover-' nor now? You have demoted that institution. You have destroyed the institution of Governor. The framers of the Constitution, before they completed finalisation of this proposal, thought whether they should recommend election of Governors. A team went out to study this question. Ultimately they came to the conclusion that Governors may be appointed. When this power is given to the Centre and when they misuse it, what are the people to do? What people today want is strength to prevent misuse of power. That they do not have. Many hon. Members on the other side are well-meaning people.

They cannot raise their voice.

Assam is a national issue. Please do not take it as a partisan matter. You cannot solve Assam problem on party basis. Please do not try to fish in troubled waters. If you had given an opportunity to the alliance which had demonstrated a strength of 63 members in a house of 118, that could • have worked as an instrument or as a medium for communication between the people of Assam and the Government of India. You have lost that opportunity.

Madam, Viee-Chairman, in our federal structure the State Government is a shock absorber People are bound to become angry some time or Other. They become angry with the establishment. When they become angry with the establishment, what should they do? Unless there is a channel for avowing that angey to be diminished, it may go under ground and they will take to violence. Now you are destroying that shock absorber in" your democratic vehicle. And today the people of Assam are against the Centre. You are yourself using the State Government as a negotiate-, as a mediator. Have you any plan_g to solve the Assam proVem except calling their movement parochial and

[Shri V. B. RajuJ aep«u<ais..? uy givuig the dog a bad name, you ao not nave tue rigut to Jiaai-g it. it you do not so*ve Uie Aasaiu proo^em, you Jtriow wnat the Jrepercu&iong wou-d be and wnat its ramuu.ai.ious are. ao, wnat are you going to do?

Whenever you are in some difficulty, you cau some leauers of the Opposition for some gooay-goody iaik. Anyhow tnis is not the time tor me to go into tfte Assam question and into its merits and demerits. But about the behaviour of the Governor and the institution of Governor, 1 have to say som<±>.hiug. He caLs and aiiows a minority Government to function for 65 days ar/fl he doe, not aiio, the alliance which has got 63 members to assume power. How can we have faith in the ruling party? i'hi_s democratic functioning will be a success and there will be progresa in the country only when, as 1 said the other day, you make the Opposition realise that it is government in* waiting. If the Opposition fee's, if the Opposition parties feel that the ruling party will make use of all methods and means to prevent the Opposition, even if it wing an election, from coming to power, rraturaPy, it will lose faith. I know that the difficulties in this House also, Madam Vice-Chairman, are because of the non-response to the legitimate and constructive suggestions coming from the Opposition. There is no rapport at aU. After having been here for twelve years or so. I now find that there is a wide gulf between the Opposition and the ruling wing. It shou'd not be so. Democracy is not like that. Democracy mean₆ discussion, debate and dialogue and there must be rapport and understanding. So without takirrg much of the time, i would like to reiterate myfeeiings or give expression to my views in a candid way, in a •forthright way, that *his ru'ing oarty fihal' not preside over he liquidation of democracy and federalism in this country. In the two ye^rs and two months of this ruMn? oartv'a tonure. there hi ve been 14 times of President's Rule ii 12 States and in two States

twice. It is a record. Prjsident Ruie for 14 tune_s ni two years an two months!

SHRI HAREKRUSHNA MALLIi (Orissa): It is a sad record.

SHRI V. B. RAJU; So, p'ease tak note o'x this fact. I am not speakirj from any partisan angte. 1 know tha I do not have an opportunity to expres my view₃ her_e in the future. But will voice m_v feeling_s from outsidt This is actually stabbing federalisn iw the country. You are centralising the polity; you are actually centra. Using the administrative powers; yoi are centralising the economic powers and you are centralising politica patronage. This is the shortest cul for the disintegration of the country. Don't aPow the people of Assam to feel alienated. Delhi j₃ not India; India ig far and wide. What was wrong on your part? You could have advised the Governor to ca¹! the alliance and form the government there. If they had failed to do that, nobody would have b' anted you and nobody wouM have fought with you. So, the way the Governor behaved is something bad (Interruptions). Madam, there is some disturbance there on the treasury benches: He is a Minister. (*Interruptions*).

SHRI SADASHIV BAGAITKAR (Maharashtra); Madam, what is it that is going on there? When the sneech is going on, how can they disturb like this?

SHRI V. B. RAJU; This is how they behave.

SHRI SADASHIV BAGAITKAR Madam, this is highly objectionable. If they have got something serious, they carr «o fo the Lobby and discuss it there We ar« being disturbed here

SHRI V. B RAJU- Madam now I wiT finish Now, Kerata and Assam a<-e two "different things. W» have discuwd Kera^Ta But le* not Assam b» ronroared with Kerala NOW, in Assam a<? Mr rosronmi has correctly analysed, you cannot have more than on_e year of President's Rule there.

55, nut 63. I'nese are the figures given oy tne bpeuKer of ihe Assembly beiore tne House, xne*.eiore, the Alliance did not nave a clear majority, and w tne circumstances, in wnich a small group of seven or eight people were undecided as to wnom, they should support in such a situation and because there was a growing demand from the people that intead of President's ru e, there should be a popular Ministry, the Governor opted for one principle that the sing e largest party shou'd form the Government. This was not the fir t time that this principle was followed. As fax back as i» 1952, a minortiy party was a lowed to form government irf Keraa. It was allowed. When only 12 Members... (Interruptions) Let me cite another example of Madras and... (Interruptions)

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How are you going to tace ihe problem inr iHoii A.UJUOW, u e ejections are due u* 1dd3 ieDiaary or beiore Marta. You can hav, one more year. (Time bea rings) Therefore, you have no p.an and yu have no programme exjeptmg, actually, the programme ol cent ahsing power, cemrausing actual y everything, of doing uiuxgs in an autocratic maimer. You nave no otner suggestion. What is it that you are p'-uting up beiore Par ianunty Now, President's Rule meang Parliament should assume responsibility. Farii iment feels why it should assume the responsibility. Why should not the Assembly be kept ahve and the Opposition aliance given a chanje? A ready you nave kept it for four years. Why was it kep_L auve for four years? In order to se_e that Congress (I) would be ab'e to form a govei ament? You have made all the efforts You have tried defec ions. It has re; ched a saturation point. There are r.j other too's in your hand to use (r misuse. (Time bell rinas): And v hen you became so frustrated that you carmot form a Congress(I) Gove' nment you have taken this step. Ard it is not good. I am sorry. I support the Resolution moved by Mr. DineSh Goswami.

VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA): Mr. Bipinpal Das.

SHRI BIPINPAL DAS (Assam): Madam Vice-Chairman, So far as Assam is concerned two issues are y involved. One a'le jation against the Governor is that he installed a minority governm* nt lad by Mr. Gogoi. Madam, wiile speaking on the President's Ad ress, I explained the circumstances in which the Governor had to call upon Mr. Gogoi to form the Ministry. Now, various figures have been given. Mr. Goswami has said that the alliance had a strength of 63, which has been quoted by Mr. Raju. Let me give the exact ngure, which were given by the Sneaker of the Assembly him-se'f on the floor o the House where I was present. W¹ at is the Alliance strength? Janata 27, CPM 11. CPT 6, RCPT 4. SUC 2, I ok Dal 1, BJP 1 and Congress-S 3; that makes only

SHRI DINESH GOSWAMI; Was it the largest party? (Interruptions) That is the point. (Interruptions)

SHRI BIPINPAL DAS: In Kerala you permitted 12... (Interruption*) I quote an instance. In Madras, when Rajagopalachari first formed the Ministry in the then State of Madras, the Congress Party did not have an absolute majority but the Congress Party was the single largest party in* the House. Shri Sri Prakasha was the Governor at that time and he asked Rajaji. with the single largest party, to form the Ministry instead of Shri T. Prakasam from the Opposition Alliance. These are the facta. An alliance cannot be relied upon for a stable government. He decided that let the single party. largest Congress Party... (Interruptions')

Madam, it has been said that the Governor should have tested the majority of Mr. Gogoi before avowing him to form the Government. In all humility, I would like to quote an exampe. When the learned President asked Mr. Charan Singh to form the Government in Delhi, was it tested? No. The President said that let the majority be tested in the 5 P.M. House This is exactly what Mr. Prakash Mehrotra said that Mr. Gogoi prove hia

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[Shri Blpinpai Das] majority in the House. These are historical instances. (Interruptions) The President said tha\$ Mr. Charan Singh would prove his majority on the floor of the House. He did not expect him to prove his majority then and there. The same example was followed by Mr. Prakash Mehrotra in Assam. After the 1'967 elections, a number of States hud the so-called S.V.D. Governments or alliance governments. Wfll anybody count as to how many times the President's rule had to be imposed between 1967 and 1972?

Now, what was the beauty about the Assam alliance? The beauty of the Assam alliance was that all the major parties said that the_v did not want to joint the Government. The Janata said that they would not join. The C.P.I., S.U.C.I:, R:C:P;I;, CPM all said that they won't joint the Government. They eaid that they would support the Government from outside. Now, how many Members did Mr. Sinha have? He had ³ Members of hi_s own party, one from Lok Dal and perhaps one Member was from B.J.P. How could he have formed the Ministry with 5 Members only? Would that Ministry be a stable Ministry? In those circumstances, the Governor decided to ask Mr. Gogoi to prove His majority before the House.

The second issue is as to what happened later on. The complaint is that the Assembly was called after two months and four days or so. The Assembly was not called earlier for one simple reason. The Vote on Accounts was to come up before the Assembly. The Planning Commission delayed allocation for the State o'f Assam. For this simple reason, the Assembly was called not in February but in March.

What did I see in the Assembly? If they really had an alliance in principle and in true sense of the term, they would have informed the Speakei- that there was the alliance composed of these parties ^{an(}1 so and so was their leader who should be given his rightful place in tKe House. But, Madam, that was *ot done. They

did not inform the Speaker about it. Each party was given its respective seats. Who occupied the seat of the Leader of the Opposition? It was not Mr. Sharat Chandra Sinha. It was Mr. Borbora who occupied the seat of the Leader of the Opposition and not Shri Sharat Chandra Sinha. How can you say that it was a true alliance? It was a propaganda, it was a slogan. If, to fact, they had formed an alliance, the seat of the Leader of the Opposition should have been occupied by Mr. sharat Chandra Sinha. No, it was not done. How can you say- . (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA): Why don't you speak from your j party's time?

SHRI BIPINPAL DAS: Madam, Mr. Goswami might like to know wha~ was the strength of the Government side and what was the strength of the

I alliance. When the House assembled, we were not in majority. I have got the figures. Congress (D had 46 Members and not 43. P.T.C. which joined the Ministry had 4. The Progressive

P.T.C. Had't, Muslim League had 1 and Independents were 2. We were also '55 in a House of 118. Leave aside the Now, 117 remained out of Speaker. 118. were equally divided. Seven Members stood in between. Who were these seven Members? Mr. Jogendra Nath Haza-rika, the ex-Chief Minister said to Governor and also publicly that under no circumstance_s would he support the Government led 'y Mr. Sharat Chandra Sinha. He said, 'No. So far as Congress (I) is concerned, I would negotiate.' And when he went negotiating, he brought a charter demands, some ten demands or so, some political issues, some land issues etc. He categorically said that lift would never support Mr. Sharat Chandra Chief Minister. Therefore, Sinha as there wag no question o'f these seven going to that side and increasing the strength to 52. It was out of question. only question was whether they would increase our strength to 62. It was the only quo*-

tion that remained and because our Chief Minister cou d not accept some of Hazarika's dem md_s on principle, the Chief Minister decided ultimately to resign. What j_s wrong in it? Tins happens in a country like India, in a State like Assam, in a situation like this such developments are quite natural. They do take place. They will take place i 1 future also. We should not be scar »d about it.

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Now, the question ha' been asked: Why the Assembl/ has been dissolved? In such a si uation. Madam, the Governor, who ha^. been much maligned in this House by some Members, tried twice to 'form the Government. Two times he failed because there was a small group of Members, some seven or eight or so, w 10 could not decide which side to gc They made all kinds of dema! ds. The albance strength went urto a limit. They could not increas; by one more. In such a situation, 1 >ie Governor thought that even* if he hs d allowed some time for another Mini; try to come in, that will also remain .instable. Therefore, the best democratic course open before him was to ask these people to go back to the people, the masses. That is why the; wag dissolved and he Assembly recommended dissolution. He wanted the Members of the Assembly to go back to the people and come back vith a fresh mandate so that a clear >n andate may be there. so that the Ass* mbly may have a clear cut major :y party and there may be a stabh Government If the Governor, in hi; wisdom, decides like that, can anyon j accuse htm of undemocratic attitude or approach? Madam, I don't think this can be called, undemocratic. He followed a democratic absolutely ptoceS", according to his judgment, under the circumstances. Artd ha followed some of the precedents laid down by the earlier Governor_s or learnt by himself in similar situations and, therefore...

SHRI HAREKRUSHNA MALLICK: Untenable.

SHRI DINISH GOSWAMI: God save Indian democracy.

SHRI BIPINPAL DAS: I have no time but...

SHRI DINESH GOSWAMI:... it is a minority Government and it has been proved in spite all the assertions by Mr. Bipinpal Das. (Interruptions)

SHRI BIPINPAL DAS: No, no.

SHRI DINESH GOSWAMI: Yes, yes.

SHRI BIPINPAL DAS; Please cheek up my record, my speech which I made on the Presidential Address. I said, the Governor asked Mr. Gogoi to form the Government. 1 also said exactly the same words that it was now for Mr. Gogoi to prove his majority. If he can prove, he can stay. Otherwise, he has to go. Please see the record. I said it. (Interruptions) I never mince matters. So far as democracy is concerned...

SHRI HAREKRUSHNA MALLICK: The Governor hag failed hi his duty. He should be recoiled and impeached.

VICE-CHAIRMAN: (SHRIMATI) NAJMA HEPTULLA]: We have very little time and as everybody said it is a very important matter. So, please do not disturb. When you speak, they would not disturb. Let the proceedings of the House go peacefully.

SHRI BIPINPAL DAS: Madam, so fat as democracy is concerned, my .mind is absolutely clear, my conscience is clear. I said on that day and I repeat it today that the moment Mr. Gogoi checked that he did not have the majority because he could not compromise the position with Mr. Hazarika, he resigned and he acted democratically. This is my view.

One of the problems posed was: Can we hold the election₃ within one year? I don't understand why should anybody feel on this day that in the next one year we shall not be able to hold elections. That means, do you come to the conclusion that the problem of Assam will not be allowed to be solved for more than a year? Do you

[Shri Bipinpal Das] come to tnat conclusion? I am an iwcomgjo-e opiums.. I believe now there win be pressure from trie people, uui.i Oii tae U0\/ciiKii>;iit and aiso on the !eader, of the movement to com; to a sci-cmeat. And the settlement is coming very soon. Once me settlement is arrived at the question Of revision 0| electoral r0]]s wiil not take much time.

Madam, in conclusion, I want to say that This situation has been created by, I do not want to add or use any unfavourable or uncharitable adjective, the very pecu'iar behaviour of some m3mber_s of the A.ssemo.y, which compelled the Governor to recommend dissolution of the A.-isem-bly. <That is how this situation was created in Assam. Most of the common peop'e have welcomed the dissolution of the Assembly because of the behaviour of some M.L.As, and they say, let the peop'e be given a chance and an opportunity to elect new members, give a fresh mandate. This situation has been we'comed by the general public of Assam and I hope that this wi'l have an* effect on the Government and this wil have an effect on the leaders of the movement also, and a settlement wit1 be arrived at. Once the settlement is arrived at there cannot be any difficulty to have an emotion in Assam. I do not share the pessimistic view of Mr. Goswami or Mr. Raju, what wi¹! happen if eloctions are not held in one year? Why shouM you think so? Let us put our heads together. Let Us advise the people, let us create a situation, create a c'imate so +hat the political protfem berfore the State and the nation is solved as early as possible and emotions become possible within the time given by the Constitution.

Thank you very much. Madam THTC VTCE-CHATBMAN TDR. (SH^TMATT) NAJMA HEPTULLA]: Mr. Biswa Goswami Mr Goswami, there are two speakers fr'm your party and the time allotted is seven minutes.

SHRT BTSWA GOSWAMI (Ass; m): Madam, I alone will speak.

Madam, Vice-Chairman, I support the motion moved by onri Dinesh Goswami and oppose the Resolution moved by hon. Home Minister., Madam, the Constitution and other democratic norms and conventions have beeh flouted by the Governor of Assam. He has acted like an agent of the ruling party than an impartial head of the State. He has owered the prastige of the high office of the Governor by acting in a most partisan manner and throwing t: the winds all democratic norms and conventions.

Madam, after the resignation of Mr. K C. Gogoi, the Governor should have invited the 1<3ft and democratic alliance to f rm the Government The left and democratic alHance has 63 members and on the date when the no confidence motion was raised, 61 members rose in their seats, thereby clearly proving that the left and democratic alliance had a clear majority in the House of 118. But the Governor instead of doing that suggested dissolution of the Assembly listening to the advice of the minority Government, whi"h c^uld not even face the AssembV The Governor in his Report to the President said:

"During the last four years, a large number of MLAs have changed par'v affiliations rtufte a fow times. The present strength of treasury benches and the opnosit'on is more or less even in the House. Smce the party lovalles of a certain number of the Member? are extremely flexible, the exect majority of either the ruling or the opposition narties is of little consequence Thus with the oresent composition of the leg'slature, there is every likelihood of horse trading, and, in my opinion, there is no possibility of formation of a stable Ministry in the State."

The Governor should have written in Ms reo^rt that there is *io poas'bi-lit" of formation of a Congress-I Ministry in the State of Assam. The Governor should know who Mr. Gogoft

relation to the State 14.6 of Assam

is; he changed his affiliation twice; he toppled the As^am Government led by Mrs. Taimu; he toppled the Janata Government, and the Governor invited him to form the Ministry, and he is now talking about defections and lamenting on horst -trading. I agree with Shri Dinesh C oswami when he said that rather the fact of the matter is otherwise, and that is because horse-trading has failed in Assam, the Governor has recoi amended the dis-so'utkAi of the Ass rnbly. Horse-trading did not succeed it was tried, and 63 members remained solidly behind the Left and Demo- ratic alliance, and this horse-trading tried by Mr. Gogoi and ntl>"" failed. Mgrlam, what did the Governor do? You will be surprised to know the manner in which he acted in Assam. On the 16th of November 1981, $t^h <$ Left and Democratic All a*ice staged its claim; the Governor gave certain conditions to be fulfilled. Ani the conditions were: You should have one leader and a common pro *ramme. Then deliberately he again put certain other conditions: Other than the national parties, other independent members aid regional parties should give in writing their simport to the Left and Democratic A liance. All these conditions were fulfil'ed by the Left and Democrati? alliance and a common programme v. as submitted; Shri S. C. Sinha was unanimously elected the leader, and e/en the Governor T said oVi 12-1-1982 after making all the verifications: "You have well made your case." The Governor expressed his satisfaction afl ?r the verification. He got the oroof that 63 members were with the Left and Democratic Alliance. Still he did not invite Mr. S. C. Sinha to form the Government.

Shri Bipinpal Das has raised the point that major political parties were not $t)^{r \circ} n! T^{0} d$ to " irticipate in Government. Tha1 is not correct. Maior nolitical p&rt'es wrote to the Governor that they all were willing to participate in the Government. The jovernor met one of our party men bers Mr. Chakbhal

Kayung—he met some members individually-and asked him whether he was prepared to support Mr. K. C. Gogoi if he is elested leader of the Congress Legislature Party. Shri K. C. Gogoi was not yet elected the leader and here is the Governor who asked our party member whether he will support congress-I Ministry if Mv_ Gogoi was elected the leader If this is not true, let the Home Minister deny it. Again, Mr. Chakbhal Kayung wrote back to the Governor; it is all on record. He wrote like this—I quote:

"I confirm my rep'y in the Negative to your querry if I would support Shri K. C. Gogoi".

The Governor acted like a Congress (I) man, like a Congress (T) agent, and not as an impartial administrator. This is what has haopened After the claim of the left and democratic alliance was proved, the left and democratic alliance wanted to meet the Governor. The Governor gave them the time. He asked them to meet him at 3 PM on 10th January, 1982. But suddenly, the Governor absconded. Hi's whereabouts wore not known. He couM not be conta"ted in the Raj Bhavan Should this be the behaviour of a Governor? We have got a Governor of this type in Assam. He absconded. Nobody knew where he was. Then, he came back. Then, he stealthily arranged the swearing-in ceremony of Mr. K C. Gogo When the left and democratic alliance wanted to meet him. he gave them interview in the circuit house and not in the Raj Bhavan, because, in the Raj Bhavan, preparations for the irwear-ftigin ceremony were going on. Under the cover of darkness, Mr. Gogoi was installed in the Ministry.

SHRI HAREKRUSHNA MALLICK: Shame, Shame.

SHRT BISWA GOSWAMI: This Is what the Governor did The Governor's behaviour was like this. Now, the Government ma-" hink of conferring the Padma Vibhushan title on him on the next RepubMc Day, for his acting in this maimer, to serve ttie

[Shri Biswa Goswami] interests of the ruling party. (Time-bcl\ rings) Madam. I would take one or two minutes more.

Then, the Assembly has been dis solved. This is an extraordinary step, which the Government has taken. If they really want to solve the Assam Problem, they would have preferred the installation of the Opposition Mi nistry, in this case, the left and de mocratic alliance would have helped the Central Government in finding a solution to the vexed problem of foreign nationals. But they have dis solved the Assembly. Actually, the left democratic alliance had the maj ority in the House. They; have trampl ed under feet all democratic norms and conventions. They have gone against the Constitution. Madam, sixtythree Members of the Assam Assembly submitted a memorandum the President, after the installation the K. C. Gogoi Ministry. But of then, Madam, even after that, after the attention of the President was drawn, the Assembly has been dissol ved. What happened? The Rajya Sabha elections were due. Candidates filed thier nominations and the scrutiny was also held. As Mr. Goswami has said, Assam is practically unrepresent ed in Parliament. In the Lok Sabha, twelve vacancies have to he filled. Elections be could not held. In the Rajya Sabha also, two more Members would have come, had the ejections been held. But these elections to the Rajya

Sabha could not be held because the Assembly has been dissolved. I do not know when the elections will be held in Assam. Elections cannot be held in Assam until and unless the foreign nationals issue is solved. And I do not think the Government is sincere in solving the foreign nationals problem. (Time bell rings) MadamJ will take just half a minute. Had they been sincere, they would not have raised new questions at the time of negotiations with the movement In the last round of tripartite leaders talks, Go-

vernment came forward with the se policy instructions circular. Nobody knew what this circular was, the secret policy instruction circular of 1965. Nobody knew it. Suddenly, it came UP> the secret policy instruc tions of 1965. I would like to what the quote, Madam, then External Affairs Minister, Shri Singh, had Swaran said in the Lok Sabha, fti 1966. He said that no person coming from East Pakistan after 1st April, 1965, without valid travel documents would be given Indian Citizenship. This was the statement made on the floor of the Lok Sabha. How can the Government now say about the policy instructions of 1965? So, I do not want to go into details of those problems, j wish that the solution is found out through negotiations. The negotiation is going to take place again in the next month and I hope a solution will be found to the satisfaction of all. We want an amicable solution, amicable settlement of the problem. We ar_e tired of this problem. Therefore, I do not want to complicate the issue by raising other points. We want that a solution is found as early as possible.

With these words I oppose the Resolution moved by the hoVi. Home Minister and support the Motion moved by Shri Dinesh Goswami.

श्री सैटवद सिडते रजी (उत्तर प्रदेश): मोहतरिमा वाइस चेयरमैन साहिवा, मैं ग्राप का शुक्रगुजार हं कि ग्राप ने मुझे मौका दिया मुल्क के इस बहुत नाजुक मसले पर बोलने का । मझे ग्रफसोस है कि इस ऐवान में जितनी भी स्वह से बहस चली है उसे देख कर ऐसा लगता हैं कि ग्रासाम को हिन्दस्तान के नक्श से ग्रलग रख कर सोचा ग्रीर समझा जा रहा है। आज और इस से पहले आसाम में जो हालात थे और जिन्हें महेनजर रखते हुए ग्रालीजनाब मोहतरिम गवनंर

of Assam

साहब ग्रासाम ने जो प्रोक्लेमेशन किया है और जो रिपोर्ट भेजी है प्रेसीडेंट साहब को प्रोक्लेमेशन करने के लिये वहां अपने रुल की, वह मैं सबझता हं कि बहुत ही मनासिव कदम या श्रीर फीरी हालात में जिन से आज आसाम गुजर रहा है में समझता हूं कि एक कांस्टीट्यूशनल काइसिस को एवायह करने के लिये सब से बेहतर तरीका था। मेम्बरान के अध्वादोशसार ऐवान के सामने हमारे लायक दोस्त गोस्वामी जी ने रखे। लेकिन मैं कहना चाहुंगा कि जहां रातों रात पार्टी की सदस्यता और पार्टी की मेम्बरी की सदस्यता, पार्टी की वफादारियां बदलती हों ग्रीर सबह उठते ही ऐसा लगता हो कि ग्राज जो मेम्बर इस बैंच पर बैठा हुआ था कला दूसरी बेंच पर जा कर बैठेगा और उस का सब से चमनदार नजारा हम देखें तो गवर्नर साहब का वह खत है जो उन्होंने वहां के एक एम एल ए साहब को लिखा है कि ग्राप ने फलां तारीख को जो खत लिखा है, क्या आज में आप अपने उसी खत के मजमन पर खड़े हैं या नहीं, तो ऐसे हालात जहां पाये जाते हों वहां सिवाय इस के कि प्रेसीडेंट रूल लागु किया जाय और कोई दूसरा तरीका नजर नहीं आता था। कहा गया कि 1983 तक चुनाव हो पार्थेन या नहीं? लिस्टें तैयार हो पायेंगी या नहीं हो पायोंगी। मैं समजता हुं कि यह स्थिति भाषी कसे कि लिस्टे तैयार हो पायेगी या नहीं हो पायेगी। इस की जिस्मेदारी किस पर है। ग्राज ग्रासाम में जो हालात हैं उस की दागबेल किस ने डाली । मोहतरिमा, मैं इस तरफ तवज्जेह दिलामा चाहुंगा कि मुझे याद ग्राता है 1978 का वह जमाना कि जब जनता पार्टी ने इस मुल्क की हुकुमत की अपने हाथ में लिया था और ग्राते ही

मैं समझता हं कि बिना सोचे समझे आसाम ने नौजवानों को इस बात के लिये उन्हाया गया कि वह सन भ्राफ दि स्वायल का नारा लगायें और मेरी यह बात सिर्फ बात ही नहीं है बल्कि धगर तारीख के पन्ने देखें जायें तो इसी मुलक के अंदर सन् 1975 में खास तौर पर एक बहुत बड़े लीडर ने, जिन की मैं बहुत कद्र करता है, यह नारा दिया या कि हिन्दुस्तान की फौज और पुलिस को वनावत करनी चाहिए। हम हिन्द्स्तान की जमहरियत की लाज रखने वाले और यहां के रहने वाले हैं। कौन जनहरों निजाम इस बात की इजाजत देता है कि हमारी फौजें और पुलिस अपने हथियायों को मुल्क की सरहदों के लिये इस्तेमाल न करें बल्कि चने हुए नुमाइन्दों की हकुमतीं के खिलाफ इस्तेमाल करें ?

श्री शिव चन्द्र झा (बिहार): 1975 की बात को आप अलग रखें। अभी आप 1975 पर नहीं, यहां जो बात है उस पर श्राइये।

श्री सैय्यद सिंबते रजी : वह वात सारे फुसाने में जिस का जिक नहीं, वह बात उन को बहुत नागवार गुजरी है।

मैंने तो किसी का नाम नहीं लिया मैंने तो सिर्फ एक संसदीय प्रणाली की बात कही है जिस के तहत आप ने जो भारोप लगाया था कि हम जमहरियत के संब से बड़े कातिल हैं, लेकिन किस तरह से आप ने जमहरियत का मजाक उड़ाया है उस बारे में इसी सदन की बात बाद खाती है कि हक्मत में आने के बाद ग्राप ने उन तमाम जमहरी कदरों को पैरों से रोंदना सुरु किया जिन को खुन देकर हम ने सीचा था। आप ने एक कलम के इशारे से झाते ही हिन्दुस्तान

श्रि' सँध्यद सिन्ते रजः]

की 11 वृता हुई अलेम्बलियों को डिजास्व कर दिया। कहां थीं उस वक्त ग्राप को जमहिंदात को कड़ें? कहां थे ग्राप को जमहरियत को रहनमाई करने वाले लोग? क्या आप गहन्ट आफ आईर पर खडे हो रहे हैं ? ग्रगर ऐसा है तो मैं बैठ जाता हूं।

श्री शित्र चन्द्र झा: जब श्रापने 42वा तिवान संशोधन पेश किया था तो ब्राने क्या किया था? ब्रापने लोक सभा का समय एक्टरेंड कर दिया.. (ब्यवद्यान)

श्री सँदाद सिंहते रजी : मोहतरिमा वाइस चेयानेन साहिवा, वहां पर कुछ ऐसे लाग थे, कुछ ऐसा पोलिटिकल पार्टियां को जिल्होंने बात बात पर ब्रासाम के नवजवानों को उक्तया। वे चाहते थे कि किसी तरह से श्रासाम के जन-जावन को । लाइन किया जाय। वे लोग जब चाहते हैं तब हड़ाल को बात करते हैं और वहां के एड मिनिस्टेशन को रोक देते हैं। ऐसा लगा है कि वे वहां पर परिवल सरकार चताना चाहते हैं। धव तक तकरावन वहां पर दो सा केसेज में बम विस्फोट हो चुका है, बम फैंके जा चुके हैं जिसने वहां पर इस प्रकार की स्थिति। लाकर खड़ी कर दी है कि 239 लाग अब तक मारे जा चुके हैं। श्री पार्थसान्या जी वहां पर कमिश्नर थे वे एक बम विस्फोट में मारे गये। ऐसा हालत वहां पर कि ने पैदा को ? इन सब बातों के बावजुद हमारो सरकार ने और हमारी नेता ने सारे मुल्क की एक धार्ग में पिरोये रखने के लिए और एक फूल को भा न विखरने देने के लिए पूरी कोशिश को है। यह चना हुआ ख्बसूरत गुलदस्ता दूटने न पाये, उन्होंने कभा भो रिवन्ज की बात नहीं की।

of Assam उन्होंने कमा भा डमाकटक राइटस को सप्रेस करने हा बाा नहीं की। हमने कहा कि ब्राइवे, ब्रासाम को हिन्द्रस्तान के मेतस्ट्राम से जोड़ने के लिए ग्रासाम के जामाले हैं उनको हत करने के लिए हम काश्चिम करे।

SHRI BIPINPAL DAS: I take objection t₀ that. Assam is already s part of the mainstream of India.

था संदेश तिदने रजी : मायद मैं ग्रपना बात को ग्रच्छा तग्ह से एक्स-प्लोन नहीं कर पाना। मेरे कहने का मतलब यह है कि आसाम को परे नेशन से जोडने के लिए जो लोग वहां पर सन ग्राफ दा सोयल को बात करते हैं उसको तम्फ तवब्जह देने की जरूरत है। मेरे कहा का मतलब यह है कि चाहे आसाम को धरता हो, च है पंजाब की धरता हो, बाह्रे उत्तर प्रदेश की धरती हो, कन्य कुम रा से लेकर नागल जैण्ड तक हिन्दुस्तान एक है। इसलिए आनाम के कुछ लोग जो सन अप दो सोयल की बात करते हैं, वह गलत है। अगर वह प्रतिक्रिया चलो और अगर उनकी बात को हमारो सरकार मान लेता है तो मैं समझता हूं कि यह हिन्दुस्तान की सर जमान के लिए अच्छा नहा होगा। इसलिए हमें भ्रातत्व को बात करना चाहिए देश को एकता की बात करनी चाहिए।

म्राताम की समस्या की हल करने के लिए जो डिसक्शन हो ता है उससे कभी कभी ऐसा अन्दाज होने लगता है कि अब हम इस मसले को हल करने में कामयाब हो नाएगे। श्रासाम के नजवान धार स्टडेन्ड । यहां आते हैं तो ऐ अ लगता है कि श्राताम के मतले का फैसला होने वाला है। लेकिन जब ये लोग आसाम पहंचते हैं, गोहाटी पहुंचते हैं तो इनकी नजर बदल जाती है। ऐसा समदा

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है कि कुछ ऐसो कोर्सज हैं जो इनको गता रस्ते पर ले जता हैं और इनसे कड़ता है कि हो। तम्हरा नुक्सान होता, तमहो बोहा दिया जा रहा है। बे लोग जब न्दरेन्ट को बात करते हैं लो बड़ा ताज्ज्व होता है । मैं इतको सस्य ग्रह नहीं मानता हुं । गांबो जा ने इस देश में अत्याग्रह चत या था। लेकिन एक बर पत्र ग्रह ने हिंचा का रास्ता प्रविद्यार किया तो गांधा जो ने उसको रोक दिया । इस प्रकार से देश की समस्यायें हल नहीं को जा सकता हैं। मैं यह प्रजंकरना चहता हूं कि जो हमारे विक्षा के बोस्त हैं उन्हें ग्रासाम के मतने को बतचात से तब करने को कोशिय करना चहिए। हमें असाम के को जनवात होना कि किस रास्ते पर चन कर ग्रांसम का ग्रांर मुल्क का हित हो सकता है। हमें उनको बातों में तहीं बाना चहिए जो मुल्क की तोड़ र चहते हैं या मुल्क को एक जहता हो विजेता चहते हैं। हमारे कुछ माई इत वातों पर बहुत एतराज करते हैं। मैं तो इतना हा कहता च हता h & -

> जुर्मे उल्फत है हमें लोग सजा देते हैं, कैसे तादान हैं शालों को हवा देते हैं।

इमने यहां कोशिश को बढ़ा के जरिये, म ज किरे के जेथे. पात एण्ड सोलिडेन्टिंग को ज ए घो जो तनस्य ए हैं उनक निदान हो सके । जेकिन यह संकार बदलने को बात या सरकर किसतरह से चलई जाए वह बब से उद्दे बत ग्रापता जनता पर्टी गासन के समय में गरू हुन्ना। में इंन्द्रसान को बात इहीं करता क्योंकि जिस ममलेपर हम बहस कर गहै हैं अगर उस तक हम अपने की अहदूद रखें तो उपदा बेहतर होगा। हुजारिका सरकार किस तरह से ग्राई,

हजारिका सरकार के बाद किस तरह से फ्लोर कासिंग हुआ, हजारिका सरकार में किस तरह से रोज दल बदल होता रहा ? ऐसो हालत में सिवाय इसके कोई चारा नहीं रहा था कि वहां पर प्रेजाडेंट रूल का प्रोक्तेमेशन किया जाए । उसके साथ साथ इस बात की कोशिश की जाए जिससे कि डेमोक्रेटिक राईट इलेक्शन के जिंग्ये रिस्टोर किये जा सकते हैं वे कराएं जाएं । मैं मुबारकबाद अपने वजोरे दाखला मोहतगम को देता हं कि उन्होंने बड़ों संजादगों से इस मसले की तरह तवण्जोह दो है। क्योंकि 7 अप्रेल को वह फिर उन लोगों के साथ बैठने जा रहे हैं जिनसे हमारे कुछ इक्तलाफ हैं, जिसको उनके साथ बैठ कर तय करना है लेकिन यह नाज्क मसला है इसलिए मैं ज्यादा बात नहीं रख्ंगा लेकिन इतना जरूर कहना चाहंगा कि इस कै। ले से पहले हिन्दुस्तान के कुल मसाइल को देख लिया जाए कहीं ऐसा न जो कि प्रेशर और दवाव को वजह से हिन्द्रतान को अन्लियतो को नुक्सान पहुंचे, हिन्दुस्तान की माइनार्टीज की नुक्तान पहुँ चे हिन्दुस्तान के कमजार तबकों को नुक्सान पहुँचे जिसके हम यकीनन तीर पर सब से बड़े बहिस्काह हैं। इन ग्रल्फाज के साथ मैं इस प्रोक्लेमेशन का भीर प्रेजोडेंट रूल की पूरी तरह से ताईद करता हूं और उम्मोद करता ग्रज ग्रासाम हं कि स्थिति है उसमें नवदाला आएगी और हम फिर एक बड़े जोरदार तरीके पर मकसद की तरफ गमजन हो सकेंगे जो समाजवाद, सेकुलरिज्म और धर्मनिन्पेक्षता का मकसद है।

डा॰ माई महाबीर (मध्य प्रदेश) : उपसभाष्यक्ष महोदया, लोकतंत्र की कितनी चिता सत्तारूढ़ दल को है इस पर एक भाषण हमने अभी सुना । अगर शब्दों [डा० भाई महावीर]

से हो जोकतंत्र को चिंता प्रकट की जा सकता तो सचमच में जितनी चिता मेरे माननोय मिल जो उधर बैठें हैं लोकतंत्र को रक्षा को चिता को है उसको देख कर लोग गदगद हो जाएं। लेकिन कभी इन्होंने यह बताने को तकलोफ गवरा नहीं छ।...

SHRI BIPINPAL DASS: That is what the British Prime Minister said the other day.

डा॰ भाई महाबीर : मेरे दोस्त को वड़ी खशी हो रही है कि ब्रिटिश प्राइम-मिनिस्टर से सॉटिफिकेट मिल गया उनको।

श्री बिपिन पाल दास : ग्राप सर्टि-फिकेट बोलते हैं, कोई ग्रापकी तारीफ करते हैं तो वह सर्टिफिकेट हो जाता है।

डा माई महाबीर : आपको मिला न सर्टिफिकेट।

श्री विषित पाल दास : हम की नहीं मिला, सारे हिन्द्स्तान को मिला है । (व्यवधान)

डा॰ माई महाबीर : ग्राप तो गवर्न-मेंट के नाते उसका केडिट क्लेम कर रहे हैं।

श्री बिपिन पाल दास : मैं नहीं कर रहा हूं सारे हिन्दुस्तान की जनता कर रही है।

डाः भाई महाबीर : ग्रापको ग्रगर बर्ल्ड बैंक सर्टिफिकेट दे दे, आई एम एफ सर्टिफिकेट दे दे. ब्रिटिश गवर्नमेंट सर्टि-फिकेट दे दे. अब चर्चिल साहब फिर से नहीं या सकते लेकिन वे भी सर्टिफिकेट दे देते तो मेरा ख्याल है कि वहां घी

के चिराग जलने लग जाते कि कितने बडे लोगों ने लोकतंत्रवादी होने का तगमा प्रदान किया...

श्रीमती हमीदा हबीबल्लाह (उत्तर प्रदेश) : आप हिन्दुस्तानी नहीं हैं क्या ?

डाः भाई महाबीर : मैं हिन्द्स्तानी तो जरूर हं लेकिन हिन्दुस्तानी होने के नाते हम ग्रपनी ग्रांखों पर पड़ी बांध कर के कहीं से कोई भी वाह-वाही करता दिखाई दिया, कम से कम इतना तो सोचिये कि हमारा मजाक उड़ा रहे हैं या सचमच हमारी कारस्तानी की तारीफ कर रहे हैं। दिल्ली के अन्दर हम बैठे हुए हैं । दिल्ली में ही हमारी केन्द्रीय सरकार की नाक के नीचे लोकतंत्र का जो हाल हो रहा है उसके बाद भी यहां बैठे हए कई मेरे मिल लोकतंत्र की दहाई दें कहें कि हमा लोकसंत्र की बड़ी रक्षा की मैं उनकी हिम्मत की तो तारीफ कर सकता हूं लेकिन उनके सत्य भाषण की तारीफ नहीं कर सकता है। मैं यह तो मान सकता हं कि ये बड़ी ग्रावाज में, बड़े जोर से, बड़े हौसले से बोल रहे हैं लेकिन ग्रसलियत का लिहाज करके | हीं बोल रहे हैं। दो साल हो गये, दिल्ली में चनाव कराने की नौवत नहीं ब्रा रही है। लेपिटनेन्ट गवर्नर ने कह दिया कि दिल्ली की हलात ऐसी नहीं है कि यहां पर चनाव कराये जा सकें। लेकिन हमारे मित्र जहां कहीं जाते हैं कहते हैं कि ला एंड ग्राडंग की स्थिति सुधर गई है, देश तरक्की कर रहा है, मंजिले तय कर ली गई हैं ग्रीर हम ग्रामे बढते जा रहे हैं, अपोजीशन बाले यों हो। चं-चं करते रहते हैं । लेकिन हमने जितनी कामयाबी करके दिखा दी इसका कोई दुनिया में मुकाबला नहीं। हमारे गृह मंत्री जी बैठे हैं। अपनी पीठ ये भ: धपथपा

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लेते हैं। वे भी जानते हैं कि हमारी सरकार ग्रपनी पीठ धपधपाती है और जो समस्यायें हैं उनकी तरफ ध्यान देने जरूरत है नहीं समझती है। ब्राखिर धगर इतनी तरकी है तो क्या बजह है कि राजधान दिल्ली के न्दर बैठे हुए लेपिटनेन्ट गवनंर की यह कहना पड़ता है कि दिल्ली की हालन ऐसी नहीं है कि यहां पर चनाव कराये जा सकें। अभी उत्तर प्रदेश के मख्य मंत्री ने कह दिया कि "my failure is complete; it is total"... यानी खुद मुख्य मंत्री ते बयान दिया, अपने श्रापको वे सार्टिफिकेट देलेते हैं तो उसके बाद लंदन से कोई तमना लाकर ही उनका सर्टिफिकेट झठलाना पहेगा या कहीं और से लाना पड़ेगा। लेकिन मैं एक बात जानता हुं।

संसदीय कार्य जिलाग में उपमंत्री (भो कल्प नाथ राध) : ग्रादरणीय उपसमाध्यक महोदया, भादरणीय डा भाई महाबीर ने कहा कि उत्तर प्रदेश के मख्य मंत्री ने खुद कही है यह बात ?

डाः भाई महाबीर : ग्रगर मेरे मननीय मित्र को उत्तर प्रश के मुख्य मंत्री ने जो बयान दिया और जो इतनी बार कोट किया गया है उसका पता नहीं तो मेहरवानी करके उसका पता कर लें। ग्रगर ग्रापको न मिले तो उसका सोसं में बता दंगा। मैं यों ही नहीं कर रहा हं। लेकिन मैं इस वक्त तो उनका बयान कहां हुआ है, कब हुआ है उस सब के आंकड़े और संदर्भ लेकर यहां नहीं ग्राया; इसलिये मझे कठिनाई है। मेरे भ' मिलों ने उधर े कई इसको पढा होगा और आपको वही याद दिलाने के लिये काफी रहेगा।

परन्तु महोदया यह उत्तर प्रदेश की बात है, दिल्ली की बात है लेकिन भाज

or Assam चर्चा ग्रासाम पर है। ग्रासाम एक ऐसा राज्य है जहां पर सरकारें या मुख्यमंत्री बहुत स्थिरता के साथ काम करते रहे। बाकी राज्यों में जिस तरह से ग्रासानी से मध्य मंत्री बदलते रहे, लुक्कते रहे, नये याते रहे, थासाम में ऐसा नहीं हुआ। लेकिन ग्रासाम में लम्बे काल तक वही मख्य मंत्री चलते रहे यह इतिहास होने के बाद भी 1979 से जो हो रहा है उसको जिस तरह से उचित ठह तथा जा रहा है और उसके बारे में क्या सफाई दे रहे हैं, मैं सचमुच में इसे देखकर हैरत मे ह कि जो कुछ वहां पर आज किया जा रहा है क्या उसको कोई सही ठहरा सकता है । कहा गया कि जनता पार्टी जब शासन में आई तब लोक उकता गये । सच्ची बात यह है कि वहां पर जो समस्या पैदा हुई वह वहत प्रानी है। उस पुरानी समस्या की तरफ ध्यान न देकर जो लोग सत्ता में थे उन्होंने चंद बीटों की खातिर, उन लोगों का समर्थन लेने की खातिर न केवल उसको चलने दिया बल्कि उसको बढावा दिया । ग्राज जब समस्या इस उग्र रूप में सामने ग्रा गई ग्रीर वहां के नीजवानों को लगा कि हमारा अस्तित्व और हमारा सांस्कृतिक जीवन मटियामेट हो जायेगा तब उन्होंने धान्दोलन का रास्ता पकड़ा। यह स्थिति कोई बहुत ग्रच्छी नहीं थी । हम कई वर्षों से इस बारे में चेतावनी देते रहे ग्रीर सरकार को बताते रहे कि बहां पर यह हो रहा है और वहां की जनसंख्या के पूरे घनपात को बदलने की कोशिश हो रही है, इसकी तरफ सरकार ध्यान दे। लेकिन न सरकार ने इस ग्रोर ध्यान देना था ग्रीर न दिया । सरकार को केवल एक बात ा चिन्ता थी। श्राज केन्द्र के नेताओं की सबसे बड़ी फिक यह है कि किसी भी जगह किसी दूसरे दल की सरकार न बन पाये। यहां भी जो सरकार है उनकी पार्टी

डा॰ भाग न व

की वह उनकी योग्यता के बल पर नहीं बनती बल्कि इस बात पर बनती है कि वह कितना लायक है। वह कितना ग्रांखें बन्द करके और कान पकड़ कर (समय की घंटो)।

उपसभाष्यक महोदयः, मैं थोड़े से समय में खत्म कर दंगा। (वाबधान)... श्रापको कोई ब्राई नहीं दिखाई देती । कान पकड़ कर उठक बैठक लगात यह सबसे वड़ी बात है, इसमें कोई बराई नहीं है। यही तो सोचने का स्तर आपका है, इस बात पर मुझे रंज है।

श्रीनती उषा मलहोता (हिमाचल प्रदेश) : यह कह रहे हैं कि लायल्टी बुरी चीज है। मुझे बतलाइए कि जो भ्रापने सबक सीखा है उसके श्राधार पर आप कह सकते हैं कि यह बरी चीज है। कहां जाकर ग्रापको बैठना पड़ा है इस को छोड़कर ... (ग्रवधान)

डा माई महाबीर : लीडर की नाय टी यही सबसे बड़ी कसौटी है, अत्पके यहाँ योग्यता का ...

उर्जनास्त्र [डाः (श्रोमतो) नाजना हेपतुल्ला] थ्रा जो बात कहना चाहते व जल्दी से कह दी जिये । स्रापका टाइम खत्म हो रहा है।

सा भाई माहबोर : यह जो टाइम इन्होंने लिया है, इसको मेरे हिस्से में से ग्राप नहीं कार्टेगीं। अब उषा जी को अगर आपने नेता की लायल्टी दिखाने का मौका मिल रहा है तो उनको लेने दीजिए... (व्यवधान)

श्रीमतो उषा मह्होत्रा : मैं यह कहंगी कि सबक सीखिये हम लोगों (ध्यवधान)

उपसभावाक्ष [डा (थानतो) नाजमा हेफ्तल्ला] : ग्राप ग्रपना भाषण करिये ।

डा० भाई महाबोर : हम सबक नहीं सीख सके चापलुसी, साईको केंसी का ग्रीर सब दुनियां को बाकी बातों को छोडकर सिर्फ जी हजरी ही दुनिया का एक बहुत बड़ा गुण है तो यह बात श्रापके यहां होती हो री, हमने ःह सबक सीखा नहीं और न ही हम सीखना चाहते हैं। महोदया, जिस तरह से ब्रापकी महान नेता के बनाये, नियक्त किये हुई मुख्य मित्रयों काहल, राजस्थान, आंध्र प्रदेश ग्रीर महाराष्ट्र में हथा तथा ग्रीर जो आगे आने वाले दिनों में बाकी राज्यों में भी होता दिखाई देता है, उसके बाद भी आपका कोई अपना काम करने में... (व्यवद्यान) ... ग्रव देखिये, यह लोकतंत्र का परिचय दे रही हैं। यह आप अपने डेमोकेटक रेच का पविय दे रही हैं... (हाबधान) आप आराम से बैठ नहीं सकतीं...ये हिमाचल से श्राई हैं ।

उपलबायन (डा श्रीनैता) नाजमा हेपतुल्ला : उषा जी उनको बोल लेने दीजिए, समय कम है।

श्रीमती उवा मल्होत्रा : ये श्रटैक कम करें।

उपसभाध्यक्ष (डा श्रीमतो) नाजमा हेपत्ल्ला]: वे अपनी बत कहर हैं, उन्हें कहने दीजिए।

You finish your Bhashan

भाई महाबीर : दलबदल् सरकार हिमाचल में हैं या हरियाण। में

of Assam

है, उस तरह के जमीरफरोशों के बल पर खड़े हो करके इनको कभी यह नहीं लगता कि कोई इनकी पार्टी ने गलती की है ?

उपसभाध्यक्ष (डा॰ (श्रीमती) नाजमा हेपत्रहला]: ग्राप भाषण खत्म करिए।

डा० भाई महाबोर : हिमाचल की वात (व्यवधान)

उपसमाध्यक्ष [डाः (श्रोमतो) नाजमा हेपतुरुला : ग्रासाम की बात कहिए। Let us go to Assam, Forget about Himachal Pradesh.

डा॰ भाई महाबीर : आसाम की बात कह रहा हं कि ग्रासाम में इनकी चिंता खाली यह है कि 119 में से 40 मेम्बर किसी तरह से इधर उधर करके, दलबदल् इकटठे करके उन्होंने कहा था कि उनके बल पर अगर सरकार वन सके तब तो चलेगी नहीं, तो सरकार नहीं चल सकेगी। विधान सभा को भंग कर दिया जायेगा । दो मख्य मंतियों को ये लाये ग्रौर दोनों के सामने यही समस्या थी कि माइनारिटी गवर्नमेंट है कितना भी ऊपर से तिकड़म लगा कर थोपिए, जब तक विधान सभा में बहमत नहीं है, वे गाड़ी नहीं चला सकेंगे । ग्रनवरा तैमर जी ने जब इस्तीफा दिया तो उनके बारे में यह खपर छपी कि इस्तीफा देने के पहले उन्होंने आखिरी काम यह किया, कि मैं ग्रान लकर मैंग्जीन को कोट कर रहा हं:

One of her ruaster acts as Chief Minister of Assad, t'ne last one, was for Mrs. Taimur to appoint herself as the Chairman of the Assam Khadi and Village Ind istries Board, a post widely conside ed as sinecure for

retired politicians. According to the informed sources, she signed the appointment letter on 26th June. T'ne next thing she did was to pass a number of orders as Chairman the very same day before flying to Delhi to consult the party high command about the fate of her 205-day old Ministry. The sources say, Taimur gave 'herself a Rs. 500 pay hike and sanctioned herself a new official car in the official order appointing herself as Chairman"

यह ग्रपने ग्रापको चेयरमैन एप्वाइंट करना, ग्रपनी ही तनस्वाह बढाना, यह काम मुख्य मंत्री महोदया ने वहां पर किया म्राखिरी दिन, जब गही छोडने की नौबत ग्रा रही थी। एक बात ग्रीर कहना चाहता हं, यह बार बार कहा जा रहा है

SHRI BIPINPAL DAS: Did you check up thi_s report, whether it was true or not?

DR. BHAI MAHAVIR: I do not 'have to check up. It is for you to contradict if it is wrong. I am quoting the source. This journal is the ON LOOKER. It is not my journal. If it is wrong, you are there to contradict it. If you want, I will add something more:

"There were reports that even after resigning the job, even months after that, she still continued to order about people with instruction. She holds Governments facilities also which she hold as Chief Minister.'

> महोदया, कहा जा रहा है कि जो फारेनर्स भ्रा गये और जिनकी समस्या के कारण यह सब कुछ हो रहा है और वे इतनी देर से आये हुए हैं, गृह मंत्री जी बार बार कहते हैं कि उनको कैसे हटाया जायेगा । मेरे पास महोदया, एक उदाहरण है, मैं चाहता हं कि गृह मंत्री जी इसको सर्ने श्रीर बतायें कि राजस्थान में अगर यह

[Dr. Bhai Mahavir]

हो सकता है तो ग्रासाम में क्यों नहीं हो है । मेरे पास इलेक्टोरल डिपार्टमेंट, राजस्थान का एक सरकुलर नम्बर : 3(1) (5) Rols/Elect./79/4620, from the Chief Electoral Officer, Rajasthan, Jaipur, t₀ the Electoral Eegistration Officer, SDM, Bhinmal, Jaipur, dated 13-10-79.

"I am enclosing herewith a list of the Pak refugees residing in Bhinmal Assembly Constituency in different areas. The list gives the names of the heads of families. The families at serial numbers 3, 4, 66 to 69 have already obtained the certificate of Indian citizenship and rightly enrolled in the electoral rolls, the rest of the persons are said to be not in possession of any citizenship rights in India, and hence their families, if enrolled, in the present draft electoral rolls of Bhinmal Assembly ConsUtuency are to be struck off by you after inquiry of this that they Depuly Chief Election Officer."

महोदया, फारेनजं को आईडैंटिफाई करने में सरकार को दिक्कत क्यों ग्रा रही है, क्यों इस मामले को इतना खींचा जा रहा है ? फारेनर्ज को ग्राईडैंटिफाई कीजिए । उसके बाद उनका क्या करना है, वह वहां रहेंगे या नहीं रहेंगे, किसी ग्रीर स्टेट में जायेंगे, वापिस भेजे जायेंगे, यह सब सवाल बाद में ग्रा सकते हैं ग्रीर. . र. (व्यवधान)

उपसभाष्यक्ष [डा (श्रीमती) नाजमा हेपतुल्ला]: अगर आप कृपया अपना भाषण खत्म कर दें, तो बेहतर होगा . . . (व्यवधान)

डाः भाई महाबीर : . . ताकि वहां जो चुनी हुई सरकार है, लोगों को जिस पर विश्वास है, भ्रापकी कठपुतलियां लागू करके वहां ग्राप उनसे गलत काम करने की कोणिश न करें। चुनी हुई सरकर को दीजिए कि वह फैसला

करें कि ये जो फारेनर्ज हैं, उनका क्या हल किया जाए। इसके बजाय यहां पर केन्द्र में सारी समस्याओं को ग्रगर ग्राप ग्रपने ऊपर लादते जायेंगे--- ग्रसम की भी, केरल की भी, सभी जगहों की, इससे ग्रापका ग्रविश्वास जो लोकतंत्र की प्रणाली पर है ग्रीर वहां की जनता पर है, यही प्रकट होगा इससे, और कोई बात ग्राप इससे सिद्ध नहीं कर सकते।

इन्हीं गब्दों के साथ जी के इस प्रस्ताव का विरोध करता हं ग्रीर इधर से जो प्रस्ताव दिया गया है, उसका समर्थन करता हं।

BIJOY SHRI KRISHNA HANDIQUE are not citizen, of India. Action taken (Assam): Madam Vice-Chairman, I rise to may kindly be intimated immediately support the Statutory Resolution moved by the honourable Home Minister. It is not only today but very often it has been stated in the House that both Congress-I Ministries of Assam, one led by Mrs. Anwara Taimur and the other by Mr. Keshav C'nandra Gogoi, were minority Governments. I rais_e *^{ms} point because I find there is a method behind stating this half truth leaving a number of missing links in the whole chain of events, secondly, this complaint if very conveniently made. What I mean is that sometimes this com-'*" plaint is heard, sometimes not heard, depending upon the occasion as it sui's them. The honourable Member Mr. Bipinpal Das cited cases about 30 to 32 year_s ago. Public memory is proverbially short and for some it is quite a job to brush up their memory. I do no', want to go that far. I want to go back to the recent history. I want to lead you back to the time when the present Assam Assembly, now dissolved, was constituted and its first Ministry, the first Janata Ministry was formed in 1978, Unless you know the salient features, you cannot objectively assess the Ministry-making exercise done in these last 1 four years. From the very beginning

you will notice things got off to a wrong start. In; House of 126 members, in the General Elections of 1978 the Janata secured 51 seats. I would like Mr. Goswaini to check. The Janata secured M seats, a case of clear minority, lien four member of Tribal Council j(ined them making the tally 55, that is, still short of 9 members to get i bare majority in a House of 126, needing 64. Then the most interesting drama of defections started. Now <8i« allegation of defection is made against us. But if they remember correctly, the drama of defections dates back to 1978, t'he drama f^{or} the first time enacted ir. Assam politics. We never heard of defections earliej The craze to form Governments bi any means was so overpowering £hi t it had thrown baits to 5 iridependei t members. I am quoting from t^rn record. If anyone wants to challenge, they might. Baits were thrown to J Lve independent members and before these five members formally joined them, the Janata Government in Assam came into existence which was still short of four members to secure a bare majority in a House of 126. Then the left parties, particularly the CPM and the RCPI came to their rescue because the Ministry was si ort of its requisite strength to clai l a bare majority in the House. To y decided to support the Janata Mini ;try to keep them in the saddle and t >support it in a crisis. This fact is sig) ificant and we shall

In the meanti ae two more members of the Congress Party led by Shri Brahmananda IIeddy were bagged and that is hov, the drama of defection continued. Yet the Ministry was just short of two members to get a bare majority. A minority Government—if we co aid call it a minority Government:—was installed in 1978. This Ministry foil in 17 months.

revert to it in the course of discussion.

And there came Ministry formed by the breakaway group of the Janata Party—called tie Assam Janata. How many members were there at that time? Would you believe, Madam, that there were just 18 members in a House of 123 members because by that time two members were dead and one member was unseated. The old story was repeated with the support of 23 members belonging to the Congress led by Shri Devraj Urs, 6 members from the CPI and 8 members from the Congress (I). This Ministry was just in office for three months.

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relation to the State

One hon. Member who is not present here now—I would not name him—ridiculed the Gogoi Ministry for not facing the Assembly. I do not know whether he is aware that this is not the first instance of such a thing happening. What happened to the Charan Singh Government of which his own party was a partner? They did not face the Parliament.

Then came the Congress (I) Ministry heade*- by Mrs. Taimur with 50 members plus 2 associate members plus four Plane Tribal Council members who were partners of the Janata Ministry. They had thu_s 56 members. The left parties consisting of CPM, the CPI the RCPI and the JCCI declared that they were neither for the Ministry nor against it. Their number was twenty-three. Madam, in such a situation is there anything wrong to expect a workable majority in the House so as to allow the democratic process to go on? Besides, there was the Constitutional obligation that we cannot have the President's rule beyond one year. This Ministry came into being or was formed on the eve of the expiry of that period. It was just because of the intention of avoiding Constitutional complications that may arise. In the Assembly this Ministry survived a 'no confidence' motion which many hon. Members have failed to mention. It defeated the 'no confidence motion by a margin of ten votes. Not only that, there were as many as six divisions resulting in the same voting pattern. Every time there was a difference of ten votes. After seven months the CPI and other left parties decided to oppose the

[Shri Bijoy Krishna Handique]

Ministry and I do agree that some memberg also left our party. And the Ministry fell. Then t'he recent Congress Ministry headed by Mr. Gogoi was formed. It fell recently. It was said here that the opposition alliance claiming 63 members was ignored. Madam, the honourable Member, Mr. Bipinpal Das, made it very clear that t'ney did not have that figure. What happened actually? At the time of the formation of the Ministry, when Mr. Gogoi furnished a list of 63 members, they also said that they had a list of equal number. How could it he possible. It is simple arithmetic, nay, it is an impossible arithmetic. 63 members signed, as it was called, a memorandum. ...

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Mr. Handique, I have to interrupt you now. We have o_n the agenda an item for 6 o'clock, that is, a statement to be made by the Minister of State for Home Affairs, Shri Laskar. So, he will make 1&e statement now and then the discussion will continue. You can speak after the Minister makes the statement. Yes, Mr. Laskar.

STATEMENT BY MINISTER

ATTACK ON US CONSULATE GINIHAL'S OFFICE IN BOMBAY ON T:1 25T; MARC: 1982.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Madam, I had made a *suo-motu* statement in this House on 26th March, 1982, regarding the attack on U.S. Consulage General's Office on 25th March, 1982. Some further reports have been received in the matter from the Government of Maharashtra. According to information furnished by the State Government 4 persons went to the U.S. Consul General's Office at Bombay nt ahout 4.45 P.M. o_n 25th

March, 1982 and asked for some importexport forms. When told that no such forms were available, one of the persons started attacking the Security Supervisor with plastic containers with lighted wicks. Another person took out similar container and rushed towards main door of Consul General's Residence. The Security Supervisor kicked out the container and closed i!he door of Consul General's Residence? The Security Supervisor called the police on guard duty. In the meantime, the miscreants escaped from Reception Room of the Consulate and asked companions to

- I join them. 40 other persons joined them and started breaking window-panes of parked cars arid threw plastic containers, containing petrol, inside the cars. 4 cars were burnt and 7 were damaged. They also damaged furniture, flower pot_s and window-panes of the building. The police
- guard on duty opened fire to disperse the miscreants. As a result of firing, one person named Shailesh Rajaram Pawar, who is reported to be an active member of 'Hindu Ek'a Andolan'. was killed. The miscreants threw leaflets purporting to have been issued by an organisation called Azad Hind Sena. No official of the Consulate was injured. The police have registered a case under IPC and Indian Explosives Subs'ances Act in this connection. 34 persons including the leader of the miscreants have been arrested so far. The case is under investigation.

Preliminary inquiries made by State authorities fnave revealed that the leader of the group Shri Digamber alias Bandu Shantaram Shingare formed an organisation known as Azad Hind Sena at Bombay last year. During preliminary enquiries he has admitted that "he wanted publicity for his organisation. Further detailed inquiries are being made in this regard by the S'ate authorities.

The Government of Maharashtra have assured the U.S. Consul General at Bombay of full protection. They have taken adequate measures in this

regard.